

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**Item No. 24
IA Nos. 530/2022 & 1547/2022
In**

**CP (IB) No. 222/Chd/Hry/2019
(Admitted Matter)**

**Under Rule 7 & 54 IBC 2016 and
Rule 11 of NCLT Rules, 2016**

In the matter of:-

Abhyudaya Co-operative Bank Ltd. ...Financial Creditor

Vs.

Bhagwandas Ispat Pvt. Ltd. ...Corporate Debtor

Present:

Ms. Swati Saluja, Advocate for the applicant in IA No.530/2022 and IA No.1547/2022

IA No. 530/2022

Convenience performa for IA No.530/2022 has been filed vide diary No.00809/1 dated 15.09.2022. The same is taken on record. Additional affidavit on behalf of applicant in compliance of order dated 09.09.2022 passed by the Hon'ble Tribunal has also been filed vide diary No.00809/2 dated 23.09.2022. The same is also taken on record. The learned counsel for the applicant is directed to file the convenience performa under Section 54 of the IBC within two weeks. Let the matter be listed on 01.02.2023.

IA No. 1547/2022

Progress report for the period from 01.07.2022 to 30.09.2022 alongwith affidavit has been filed vide diary No.02566 dated 03.11.2022. The same is taken on

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record subject to just exceptions. Thus, IA No. 1547/2022 is disposed of accordingly.

SD/-

(Subrata Kumar Dash)
Member (Technical)

SD/-

(Harnam Singh Thakur)
Member (Judicial)

January 18, 2023
DS

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